COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 171 OF 2017

Dated: 28th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

NTPC Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh

Mr. Varun Singh Mr. Pratyush Singh Mr. Sandeep Rajpurohit Ms. Aditi Mohapatra

Ms. Natabrata Bhattacharya

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma for

Mr. Pradeep Misra for R-2

ORDER

Learned counsel for respondent No.2 seeks four weeks time to file reply. Learned counsel for the respondents may file reply on or before 26.09.2017 after serving copy on the other side. Rejoinder, may be filed within two weeks thereafter.

List the matter on <u>23.10.2017</u>.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt